

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO- 1739
TO BE ANSWERED ON- 15/03/2023

UPLIFTMENT OF SCHEDULED TRIBES IN TRIBAL POPULATED AREAS

1739 SMT. PHULO DEVI NETAM:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of ongoing schemes aimed at upliftment of Scheduled Tribe people in the country particularly in the Scheduled Tribes (STs) dominated areas in States; and
- (b) the details of financial allocations made to the States during the last five years and the manner in which the States have utilised the Central allocations during the period?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SMT. RENUKA SINGH SARUTA)

(a) to (b): Ministry of Tribal Affairs is implementing various schemes/programmes for welfare and upliftment of the Scheduled Tribes (STs) in the country. Details of major schemes/programmes implemented by the Ministry are given at **Annexure I**.

Further, Government is implementing Development Action Plan for Scheduled Tribes (DAPST) as a strategy for the development of Scheduled Tribes and areas having tribal concentration. Besides Ministry of Tribal Affairs, 41 Ministries/Departments are allocating certain percentage of their total scheme budget every year for tribal development under DAPST for various tribal development projects relating to education, health, agriculture, irrigation, roads, housing, electrification, employment generation, skill development, etc.

Implementation of the approved projects at the location / district submitted by the State Government and release of funds to the implementing agencies as per prescribed procedure is the responsibility of the concerned State Governments/Union Territories. Utilization Certificates are insisted upon as a pre-requisite for further release of funds as per the norms of General Financial Rules (GFR). Progress reports regarding the status of implementation of scheme is obtained. Meetings/ Conferences are convened at the Central level with State officials for ensuring timely submission of proposals, speeding up of implementation of the schemes, and reviewing the physical and financial progress. Details of State-wise funds released under some major schemes of the Ministry during the last five years are given at **Annexure II**.

Annexure I

Annexure I referred to in reply to parts (a) to (b) of the Rajya Sabha Unstarred Question No. 1739 for 15.03.2023 by SMT. PHULO DEVI NETAM regarding “UPLIFTMENT OF SCHEDULED TRIBES IN TRIBAL POPULATED AREAS”

Brief details of major schemes/programmes being implemented by the Ministry of Tribal Affairs in the country:

(i) Special Central Assistance to Tribal Sub-Scheme (SCA to TSS)/Pradhan Mantri Adi Adarsh Gram Yojana (PMAAGY): Under scheme of Special Central Assistance to Tribal Sub-Scheme (SCA to TSS) 100% grants was provided to the State Governments for activities related to education, health, sanitation, water supply, livelihood, skill development, Ashram Schools, Boys and Girls Hostels, minor infrastructure, etc. to bridge the gap between Scheduled Tribe (ST) population and others as a critical gap filling measure. The Scheme has been revamped as Pradhan Mantri Adi Adarsh Gram Yojana (PMAAGY).

The Ministry has analyzed Mission Antyodaya data collated by Ministry of Rural Development and has identified 36,428 villages with 50% ST population and 500 STs to be covered under PMAAGY. Relevant schemes of different Central Ministries have been identified based on Tribal Sub Plan allocation. States are also be encouraged to supplement with State TSP funds, District Mineral Funds (DMF) and Finance Commission grants. Under PMAAGY, 20.38 lakh per village as ‘Gap-filling’ for approved activities including administrative expenses will be provided by the Ministry.

(ii) Grants under Article 275(1) of the Constitution: Under the Proviso to Article 275(1) of Constitution, Grants are released to 26 States, having ST population for raising the level of administration in Scheduled Areas and for the welfare of tribal people. This is a Special Area Programme and 100% grants are provided to States. Funds are released to the State Governments depending on the felt needs of ST population to bridge the gap in infrastructure activities in the fields of education, health, skill development, livelihood, drinking water, sanitation, etc.

(iii) Development of Particularly Vulnerable Tribal Groups (PVTGs): The scheme of Development of PVTGs covers 75 identified PVTGs among Scheduled Tribes in 18 States and UT of Andaman & Nicobar Islands for activities like education, housing, land distribution, land development, agricultural development, animal husbandry, construction of link roads, installation of non-conventional sources of energy for lighting purpose, social security or any other innovative activity meant for the comprehensive socio-economic development of PVTGs.

(iv) Grant-in Aid to Voluntary Organizations working for the welfare of Scheduled Tribes: Under the scheme of Grant-in-Aid to Voluntary Organizations working for the welfare of Scheduled Tribes, the Ministry funds projects in the fields of education and health, covering residential schools, non-residential schools, hostels, mobile dispensaries, ten or more bedded hospitals, livelihood, etc.

(v) Pre-Matric Scholarships to ST students: The scheme is applicable to students who are studying in Classes IX –X. Parental income from all sources should not be more than Rs.2.50 lakhs per annum. Scholarship of Rs.225/-per month for day scholars and Rs.525/-per month for hostellers is given for a period of 10 months in a year. Scholarship is disbursed through the State Government/UT Administration. Funding ratio is 75:25 between Centre and States for all States except North East and Hills States/UT like Himachal Pradesh, Uttarakhand and Jammu and Kashmir where it is 90:10. For UTs without legislature sharing pattern is 100% Central share.

(vi) Post Matric Scholarship to ST students: The objective of the scheme is to provide financial assistance to the Scheduled Tribe students studying at post-matriculation or post-secondary levels to enable them to complete their education. Parental income from all sources should not be more than Rs.2.50 lakhs per annum. Compulsory fees charged by educational institutions are reimbursed subject to the limit fixed by the concerned State Fee fixation committee and scholarship amount of Rs.230 to Rs.1200 per month, depending upon the course of study is paid. The Scheme is implemented by the State Governments and Union Territory Administrations. Funding ratio is 75:25 between Centre and States for all States except NE and Hilly States/UT of Himachal Pradesh, Uttarakhand and Jammu and Kashmir where it is 90:10. For UTs without legislature sharing pattern is 100% Central share.

(vii) National Overseas Scholarships for ST Candidates: The Scheme provides for financial assistance to selected students to pursue Post Graduation, PhD & Post-Doctoral study abroad. A total of 20 awards are given every year. Of these, 17 awards are for STs and 3 awards for students belonging to Particularly Vulnerable Tribal Groups (PVTGs). Parental/family income from all sources should not exceed Rs.6.00 lakhs per annum.

(viii) National Fellowship & Scholarship for Higher Education of ST students:

(a) National Scholarship– (Top class) Scheme [Graduate level]: The objective of the scheme is to encourage meritorious ST students for pursuing studies in prescribed courses in any of the 246 institutions of excellence across the country like IITs, AIIMS, IIMs, NIITs, etc. identified by the Ministry. Family income from all sources should not exceed Rs.6.00 lakhs per annum. Scholarship amount includes tuition fees, living expenses and allowances for books and computer.

(b) National Fellowship for ST students: 750 fellowships are provided to ST students each year for pursuing higher studies in India for MPhil and PhD. Fellowship is granted as per UGC norms.

(ix) Eklavya Model Residential Schools (EMRS): Eklavya Model Residential Schools (EMRSs) were introduced in the year 1997-98 to impart quality education exclusively to ST children with an objective to provide quality middle and high-level education to Scheduled Tribe (ST) students in remote areas in order to enable them to avail of reservation in high and professional educational courses and get jobs in government and public and private sectors. In the Union Budget of 2018-19, Government announced that every block with more than 50% ST population and at least 20,000 ST persons will be eligible to have an Eklavya Model Residential School. A total number of 740 EMRSs are scheduled to be established. Eklavya schools will be on par with Navodaya Vidyalayas and will have special facilities for preserving local art and culture besides providing training in sports and skill development.

(x) Pradhan Mantri Jan Jatiya Vikas Mission (PMJVM): Ministry of Tribal Affairs has been implementing a Scheme ‘Mechanism for Marketing of Minor Forest Produce through Minimum Support Price and Development of Value Chain for MFP (MSP for MFP)’ through Tribal Co-operative Marketing Development Federation (TRIFED), since 2011 with the objective of providing safety net to ST MFP gatherers.

Ministry is implementing another scheme ‘Institutional Support for Development and Marketing of Tribal Products’ with 100 % grant to TRIFED and State Forest Development Corporations (SDCs) for development and marketing of tribal products.

PMJVM has been conceptualized with the merger of the above two Schemes i.e. “MSP for MFP” and ‘Institutional Support for Development and Marketing of Tribal Products’. PMJVM seeks to

achieve livelihood driven tribal development through quality input, technology, credit and better marketing access etc. in the next five years.

(xi) Support to Tribal Research Institutes (TRIs): Ministry extends support to the State Governments through the Scheme to set up new TRIs where it didn't exist and to strengthen functioning of existing TRIs to carry out its core responsibility towards Research & Documentations, Training and capacity building, promotion of rich tribal heritage etc. To preserve tribal art and culture, financial assistance is provided to TRI's to carry out various activities to preserve and promote tribal culture and heritage across the country through research and documentation, maintenance and preservation of art & artefacts, setting up of tribal museum, exchange visits for the tribals to other parts of the State, organizing tribal festivals etc. Funding under this Scheme is 100% grant-in-aid by the Ministry of Tribal Affairs to the TRIs on need basis with the approval of APEX Committee. TRIs prepare proposal and detailed action plan for the year along with budgetary requirement and submit it to the Ministry through State Tribal Welfare Department. Within the set of TRIs, there are cultural museum, library, training centre, research wing etc.

(xii) Tribal Festivals, Research Information and Mass Education : Through the scheme, promotion of rich tribal cultural heritage, dissemination of information and creation of awareness are given attention to which includes organization of Tribal Craft & Food Festivals, Sports, Music, Dance & Photo Competitions, Science, Art & Craft Expos, Workshops, Seminars, Production of documentary films by the Ministry & States, Bringing out Publications thereby highlighting significant studies, documenting historical facets of tribal communities, achievements of Ministry of Tribal Affairs (MoTA) & State Departments besides other advertisements etc. at regular intervals. With a view to fill the gap of research studies on tribal issues, MoTA recognizes renowned NGOs, Research Institutes, Universities where expertise exist and which have already made a mark by carrying out pioneering research in the field of tribal cultures as Centre of Excellences (CoEs). It is envisaged that CoEs should play an important role in building knowledge bank to complement dedicated Activities of the Ministry.

Annexure II

Annexure II referred to in reply to parts (a) to (b) of the Rajya Sabha Unstarred Question No. 1739 for 15.03.2023 by SMT. PHULO DEVI NETAM regarding “UPLIFTMENT OF SCHEDULED TRIBES IN TRIBAL POPULATED AREAS”

Funds released under the scheme ‘Special Central Assistance to Tribal Sub Scheme (SCA to TSS)’ during 2017-18 to 2020-21

(Rs. in Lakh)

S. No.	State/UT	2017-18	2018-19	2019-20	2020-21
1	Andhra Pradesh	3624.77	5617.39	12470.50	4954.96
2	Arunachal Pradesh	0.00	2211.83	9224.29	7015.50
3	Assam	0.00	0.00	2710.08	4578.76
4	Bihar	0.00	0.00	0.00	994.00
5	Chhattisgarh	14327.57	10342.65	9415.53	8769.06
6	Goa	559.09	352.31	0.00	724.26
7	Gujarat	10270.41	11765.38	8975.55	10786.40
8	Himachal Pradesh	2291.20	3628.00	2394.18	1367.00
9	Jammu & Kashmir	3626.50	3749.80	4509.00	0.00
10	Jharkhand	11372.49	8564.52	6201.49	7049.64
11	Karnataka	5955.37	5347.76	7434.00	0.00
12	Kerala	808.43	335.00	0.00	459.15
13	Madhya Pradesh	22828.70	16968.97	13415.25	0.00
14	Maharashtra	13760.38	13802.57	11929.09	0.00
15	Manipur	3790.38	5442.48	1434.02	0.00
16	Meghalaya	0.00	2739.20	3788.00	328.25
17	Mizoram	0.00	1220.00	3140.00	1236.22
18	Nagaland	0.00	3225.00	2951.12	2846.14
19	Odisha	11975.00	17553.22	8691.18	9010.42
20	Rajasthan	10051.83	10327.93	11461.41	8662.66
21	Sikkim	5986.00	0.00	0.00	0.00
22	Tamil Nadu	894.10	315.00	450.56	377.47
23	Telangana	4493.55	2850.32	5361.29	4191.00
24	Tripura	1649.77	1294.38	1362.97	1173.30
25	Uttarakhand	679.00	1012.88	600.00	757.80
26	Uttar Pradesh	458.35	0.00	779.91	508.83
27	West Bengal	5397.11	5833.41	5862.58	3746.00

**Funds released under the scheme 'Pradhan Mantri Adi Adarsh Gram Yojana (PMAAGY)'
during last year**

(Rs. in Lakh)

S.No.	State/UT	2021-22
1	Arunachal Pradesh	733.68
2	Assam	8743.02
3	Bihar	774.44
4	Chhattisgarh	15595.8
5	Gujarat	15916.78
6	Himachal Pradesh	377.03
7	Jharkhand	6531.79
8	Karnataka	2139.9
9	Madhya Pradesh	12268.76
10	Manipur	427.98
11	Mizoram	580.83
12	Nagaland	886.53
13	Odisha	2771.68
14	Rajasthan	7224.71
15	Tamil Nadu	285.32
16	Telangana	2262.18
17	Tripura	631.78

* Special Central Assistance to Tribal Sub Scheme (SCA to TSS) has been revamped as PMAAGY in 2021-22.

Funds released under ‘Grants under Article 275(1) of the Constitution’ during last five years

(Rs. in lakh)

S.No.	State/UT	2017-18	2018-19	2019-20	2020-21	2021-22
1	Andhra Pradesh	4591.11	6390.77	8942.43	2055.55	2638.65
2	Arunachal Pradesh	8378.82	12170.52	13202.25	6014	9830
3	Assam	0.00	3916.32	10802.85	4592.37	2570
4	Bihar	991.89	0.00	0	0	642.08
5	Chhattisgarh	10964.49	11352.92	22500.77	9976.24	11604.02
6	Goa	103.00	345.66	0	0	600.41
7	Gujarat	11384.08	11648.20	16833.88	5940.04	6923.79
8	Himachal Pradesh	2074.70	3378.16	5314.7	1161	1500
9	Jammu & Kashmir	3049.06	2051.79	5410	0	0
10	Jharkhand	12386.93	7354.30	11166.77	10278	12264.19
11	Karnataka	5881.74	5220.61	10435.46	3305.68	3210
12	Kerala	803.17	472.28	633.29	0	0
13	Madhya Pradesh	22399.48	24635.30	44938.92	4279.78	5319.1
14	Maharashtra	13862.24	17015.91	23136.7	4573.16	0
15	Manipur	2308.80	5367.645	6151.91	0	0
16	Meghalaya	3603.40	5129.79	4799.53	492.71	1595.25
17	Mizoram	2504.41	3507.71	6598.83	1909.71	2971.54
18	Nagaland	4434.11	9194.485	6802.11	1717.38	3202.39
19	Odisha	15995.30	21449.15	15110.66	6304.62	11382.05
20	Rajasthan	10240.58	13769.23	15586.19	9166	10435.21
21	Sikkim	405.30	355.34	3175.35	516	2045
22	Tamil Nadu	378.00	773.57	6356.07	0	0
23	Telangana	5015.32	3248.89	9973.28	2517	2050
24	Tripura	2040.89	2006.73	2952.63	201.74	607.53
25	Uttar Pradesh	189.00	252.43	2760.71	927.426	832.71
26	Uttarakhand	1577.56	1255.265	428.37	0	100.65
27	West Bengal	5376.51	9235.725	12127.17	4041.14	0

Funds released under the Scheme of 'Development of PVTGs', during last five years

(Rs. in lakh)

S.No	State/UT	2017-18	2018-19	2019-20	2020-21	2021-22
1	Andhra Pradesh	2076.00	1837.00	3713.43	1245.51	1829.6
2	Andaman & Nicobar Islands	200.00	0.00	0	0	252.11
3	Bihar	295.91	0.00	0	0	0
4	Chhattisgarh	1089.50	1051.50	1311.35	989.32	996.9
5	Gujarat	390.67	604.00	429.05	552.2	761.8
6	Jharkhand	2047.03	3295.79	847	1777.29	1696.93
7	Karnataka	467.00	460.00	1933.01	438.46	661.17
8	Kerala	62.00	0.00	0	88	0
9	Madhya Pradesh	8232.46	7998.09	12064.9	2188.11	2888.69
10	Maharashtra	1226.25	1230.26	2510	1411.66	0
11	Manipur	195.00	1157.55	0	0	0
12	Odisha	1297.00	3626.00	976.38	1202	1197
13	Rajasthan	1038.00	1008.00	968.1	968	706.17
14	Tamil Nadu	1770.75	0.00	819.48	551.08	1967.81
15	Telangana	778.00	533.00	538.5	1460.5	1193.04
16	Tripura	2305.00	789.53	1960.82	231.43	1481.71
17	Uttar Pradesh	17.96	0.00	0	82.04	0
18	Uttarakhand	130.00	565.86	489.53	295	367.07
19	West Bengal	330.75	843.42	437.47	519.4	0

Funds released to NGOs/VOs, State wise, under the Scheme 'Grant-in-Aid to Voluntary Organizations Working for Welfare of STs during last five years

(in Rs)

State/UT	2017-18	2018-19	2019-20	2020-21	2021-22
Andhra Pradesh	129396675	12876354	10157218	5026080	16228664
Arunachal Pradesh	64288501	48711344	35595687	27184297	23778993
Assam	17077370	18876952	6213405	4061646	18512478
Chhattisgarh	11248059	17482240	15948615	4900346	13036874
Delhi	1714742	540869	0	1316151	1428775
Gujarat	158562559	24011522	17888100	12098347	10403047
Himachal Pradesh	25109636	28015712	17953743	22425259	13154561
Jammu and Kashmir	1968601	1968822	1587901	4639377	2672910
Jharkhand	96628728	146529510	107514637	50136982	69711917
Karnataka	24493869	46771879	25497469	11651044	22293781
Kerala	6655688	7730092	0	12082483	14281473
Ladakh	0	0	0	0	4308595
Madhya Pradesh	44441888	94196926	49199977	22388570	110269307
Maharashtra	52734568	56691939	62859152	40257292	67398480
Manipur	26428954	20618831	33097504	28092348	60202985
Meghalaya	69770760	82478380	145347653	84500593	77602299
Mizoram	5589524	9373256	4711528	6963997	11151249
Nagaland	3079598	1803888	0	0	0
Odisha	227115120	323641558	293997570	153681894	242481660
Rajasthan	3963317	29419245	17184495	18979922	10165582
Sikkim	9081202	8501627	3046526	946123	2718360
Tamil Nadu	28049531	32912993	28908752	11703033	27473845
Telangana	39867085	5363885	1096770	5481754	5664219
Tripura	3261804	5771765	4656113	3354479	156271
Uttar Pradesh	6743175	0	0	11222937	3220666
Uttarakhand	3742689	13381104	1558170	4854462	6422488
West Bengal	93743775	80566551	64483189	47050584	57760521

Funds released under the scheme 'Pre-Matric Scholarship' during last five years

(Rs. in Lakh)

Sl. No	State/ UT	2017-18	2018-19	2019-20	2020-21	2021-22
1	Andaman & Nicobar Island	0.00	5.00	5.62	12.33	8.03
2	Andhra Pradesh	5282.94	1210.81	736.32	1433.81	3935.06
3	Arunachal Pradesh	0	0	0	0	207.3
4	Assam	0.00	0.00	0	17.27	102.19
5	Bihar	0.00	0.00	7131.47	0	0
6	Chhattisgarh	1805.30	4755.63	4796.94	3541.54	0
7	Dadra Nagar Haveli and Daman & Diu	-	-	-	234	206.62
8	Dadar & Nagar Haveli	0	20.00	38.49	-	-
9	Daman & Diu	8.04	0	5.89	-	-
10	Goa	3.75	80.83	80.56	41.35	0
11	Gujarat	3650.84	4482.31	5248.34	2198.84	3689.18
12	Himachal Pradesh	0.00	38.91	83.92	91.87	0
13	Jammu & Kashmir	0.00	0.00	0	0	0
14	Jharkhand	1704.53	2345.92	1514.49	0	3899.03
15	Karnataka	1364.59	1256.31	1846.92	0	1753.16
16	Kerala	0.00	308.73	287.31	116.56	347.07
17	Ladakh	0.00	0.00	0	42.27	74.22
18	Madhya Pradesh	5539.17	5884.33	7698.9	5429.34	11458.18
19	Manipur	619.09	773.00	443.33	0	0
20	Meghalaya	156.69	0.00	0	0	0
21	Mizoram	132.25	319.79	702.21	167.86	657.47
22	Nagaland	0.00	0.00	0	60.75	0
23	Odisha	5134.98	6665.88	6157.65	6944.96	5236.75
24	Puducherry	0.00	0.00	0	1.63	0
25	Rajasthan	3284.79	1716.12	5346.97	3126.9	6234.34
26	Sikkim	25.72	7.97	3.57	9.41	0
27	Tamil Nadu	0.00	0.00	589.74	241	546.55
28	Telangana	358.02	693.84	0	0	0
29	Tripura	232.89	0.00	386.18	252.09	58.55
30	Uttar Pradesh	0.00	0.00	0	0	88.17
31	Uttarakhand	104.44	0.00	0	138.24	0
32	West Bengal	0.00	584.62	894.18	788.22	912.51

Funds released under the scheme 'Post-Matric Scholarship' during last five years

(Rs in Lakh)

Sl. No	State/ UT	2017-18	2018-19	2019-20	2020-21	2021-22
1	Andaman & Nicobar Island	0.00	10.09	11.34	13.29	10.35
2	Andhra Pradesh	8269.11	13945.02	7797.07	6039.35	8991.45
3	Arunachal Pradesh	5803.65	1883.82	6113.41	5712.96	12360.5
4	Assam	2516.48	3248.03	4867.2	5413.54	1093.4
5	Bihar	71.25	0.00	1525.43	708.22	0
6	Chhattisgarh	3811.26	4609.57	7022.69	8790.24	0
7	Dadra Nagar Haveli and Daman & Diu	-	-	-	3481.73	0
8	Dadra Nagar Haveli	0	0	88.66	-	-
9	Daman & Diu	26.19	3.41	0	-	-
10	Goa	364.80	536.26	732.79	458.18	0
11	Gujarat	14609.74	32429.12	14004.48	22977.64	46170.25
12	Himachal Pradesh	3123.36	278.15	2468.81	0	0
13	Jammu & Kashmir	2322.56	637.93	1048.29	805.44	0
14	Jharkhand	2716.50	5281.32	7862.86	0	12654.88
15	Karnataka	8873.31	7341.33	15003.43	0	17080.51
16	Kerala	2745.46	2674.37	1641.52	3285.25	2516.49
17	Ladakh	0.00	0.00	0	738	2214
18	Madhya Pradesh	10320.50	13405.24	12198.58	12344	24529.43
19	Maharashtra	10884.91	15238.15	15575.38	18149.52	19214.82
20	Manipur	6382.55	2026.76	6235.55	2184.19	4292.15
21	Meghalaya	770.50	2457.52	0	0	2636.09
22	Mizoram	2434.73	3528.21	4415.78	3446.82	3874.64
23	Nagaland	2515.00	4716.66	3268.73	3226.37	4435.75
24	Odisha	8784.18	14801.92	16640.15	19095.97	21842.98
25	Puducherry	0.00	0.00	0	19.56	0
26	Rajasthan	19912.49	13598.95	25950.52	25557.03	13744.7
27	Sikkim	1247.32	1134.36	566.8	553.83	1036.28
28	Tamil Nadu	2440.39	3933.65	5025.19	3328.99	4849.38
29	Telangana	18031.25	9921.68	19610.6	27297.83	7503.9
30	Tripura	2756.25	3626.55	2355.78	4804.98	7188.77
31	Uttar Pradesh	1244.91	1210.54	1822.71	2218.67	0
32	Uttarakhand	600.25	0.00	0	0	3568.37
33	West Bengal	2807.89	2219.39	2411	2256.42	3872.05
